No.9 of 1999 series read with Press Note No.2 of 2000. According to these press notes, downstream investments are to be confined to only the permitted activities under the FDI policy.

During the period Jan' 1991 to Feb' 2001, 12329 FDI approvals for setting up ventures in India in various sectors as per prevailing FDI policy have been given.

Foreign Direct Investment targets

3367. SHRI K. RAMA MOHANA RAO: Will the Minister of COMMERCE AND INDUSTRY be pleased to refer to answer to Starred Question 92 and Unstarred Question 1802, given in the Rajya Sabha on 27th February and 13th March, 2001 respectively and state:

(a) Whether there is any proposal before Government to increase the Foreign Direct Investment to US 10 billion from the current level of US 3 billion; and

(b) Whether Government have achieved the targets set in attracting the Foreign Direct Investment?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. RAMAN): (a) and (b) Government has not set any target for Foreign Direct Investment (FDI). The FDI inflow has been increasing steadily for the last three years. With a view to attracting more FDI, Government has already put in place a transparent, dynamic and investment friendly FDI policy placing almost all activities under the automatic route for FDI upto 100% except a small list. Moreover, foreign investment is dependent on several factors such as the FDI policy framework, market size and market potential, labour force skills, wages, and Government incentives offered by the host country as also on the world economic trends and global investor strategies.

Working of public grievances cell

3368. DR. SWAMI SAKSHI JI MAHARAJ: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether a Public Grievances Cell is functioning in the office of the Minister of Communications;

90

[17 April, 2001]

(b) whether he is aware that in cases of non-redressal of grievances for a long time, the Cell just expresses its helplessness by saying that their job is to register the complaints and pass on the same to the concerned authorities;

(c) the details of complaints attending of which took more than two months, three months and more in 1999 and 2000 alongwith the reasons therefor; and

(d) the steps being taken to make the Cell an effective instrument of grievance redressal?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI TAPAN SIKDAR): (a) Yes, Sir.

(b) In some cases like provision of telephone connections when the area is technically non feasible, dispute of bill amount etc. which take more time for redressal of grievances, the subscriber are invariably informed by concerned Telecom Circles about the possible time frame by which such cases are to be settled. (c) Barring few cases mentioned in answer to (b) above, there are no complaints which took longer time to rectify.

(d) Heads of Telecom Circles are pursued telephonically and through letters to speed up redressal of grievance of the subscriber in such cases where delay in action is noticed.

Decline in revenue of BSNL

† 3369. SHRI BRATIN SENGUPTA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there has been heavy decline in the revenue of Bharat Sanchar Nigam Limited;

- (b) if so, the details thereof and the reasons therefor;
- (c) the steps taken by Government in this regard; and
- (d) the outlines of status of financial structure at present?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI TAPAN SIKDAR): (a) and (b)

[†] Original notice of the Question was received in Hindi.

⁹¹